



The Calcutta Gazette

Extraordinary

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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL.

Department of Public Health and Local
Self-Government.

NOTIFICATION.

No. 494M.—31st March 1939.—In exercise of the power conferred by clause (b) of section 5 of the Calcutta Municipal Act, 1923 (Bengal Act III of 1923), the Governor is pleased to appoint the following to be Councillors of the Corporation of Calcutta:—

- (1) The Chairman of the Calcutta Improvement Trust (*ex-officio*).
- (2) Mr. L. T. Maguire, M.L.A.
- (3) Babu Sunder Lall Daga.
- (4) Maharaj-Kumar Uday Chand Mahtab.
M.L.A.
- (5) Mr. Sudhansu Kumar Mitter.
- (6) Mr. K. C. Roy Choudhury, M.L.C.
- (7) Mr. B. N. Roy Choudhury, M.A., B.L.,
Bar-at-Law.
- (8) Mr. Pulin Behari Mullick, M.A., B.L.,
M.L.A.
- (9) Mr. Abdus Sattar, M.A., B.L.
- (10) Maulvi Azizul Huq, B.L.

2. Under section 39 of the said Act, the Governor is further pleased to direct that these Councillors shall hold office up to the 31st March 1940.

By order of the Governor,

G. S. DUTT,
Secy. to the Govt. of Bengal.